## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH DELHI.



O.A. No.93/1987.

Date of decision: June 8,1989.

Shri Wazir Chand

Applicant.

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Union of India & Ors

Respondents.

## CORAM:

Hon'ble Mr. Justice Amitav Banerji, Chairman. Hon'ble Mr. B.C. Mathur, Vice-Chairman.

For the Applicant

None.

For the respondents .

Shri O.N.Moolri, counsel.

(Judgment of the Bench delivered in the Court by Hon'ble Mr. Justice Amitav Banerji, Chairman)

This Original Application was filed by Shri Wazir Chand, the applicant on 22.1.1987 under Section 19 of the Administrative Tribunals Act,1985. This was admitted on 23.1.1987 and interim order was passed permitting the applicant to sit for the examination and the respondents were directed to permit the applicant to sit in the said examination which was to take place on 25.1.1987. The prayer made in the O.A. is two fold:

(i)to set aside the order dated 2.1.1987 not permitting the applicant to appear in the written test on 25.1.1987, and (ii) consequently, to allow the applicant to sit in the written test.

As seen above, the applicant was allowed by order dated 23.1.1987 to sit in the written test with the rider that the result will not be declared until further orders of the court.

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Shri O.N.Moolri, appearing for the respondents brings to our notice that the Applicant did not sit in the examination held on 25.1.1987 but was allowed to sit, as a special case, in the supplementary examination which he did not qualify. That may be the reason why the applicant had not turned up to press this O.A. As a matter of fact, the O.A. has become infructuous according to the statement made by the learned counsel for the respondents.

No one appears for the applicant. We are of the opinion that this O.A. has become infructuous and is dismissed as such.

(B.C. Mathur) Vice-Chairman.

8.6.1989.

(Amitav Banerji) Chairman 8.6.1989.

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